

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC. VII 06/2005/ 9258/ A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Mridul Kumar Kalita,  
District & Sessions Judge,  
Jorhat.

Dated Guwahati the <sup>1<sup>st</sup></sup> ~~October~~ <sup>November</sup>, 2022.

Sub: **Casual leave.**

Ref:- Your letter No. JJA/11674/2022, dtd 26.10.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave for three days on 02.11.2022, 03.11.2022 and 04.11.2022 along with station leave permission, from the evening of 01.11.2022, after Court works, till the morning of 05.11.2022.** The Additional District & Sessions Judge, Jorhat and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

*Sdt*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC. VII 06/2005/9259/A, dated** *01.11.2022*

Copy to:

1.  The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**

*Pds*